

Dated: 7.1.94.

↑ (3)

Shri S.P. Thorat for the applicant. Shri S.S. Karkera for the respondents.

Shri Karkera states that the department has taken a decision to make payment subject to society charges etc. Anyway complete picture may be clear on 4.2.94.

Respondents may file reply in the meantime.

N.K.V.
(N.K. Verma)
M(A)

Dated 4-2-94

Shri S.P. Thorat counsel for the applicant. Shri S.S. Karkera counsel for the respondents.

Shri Thorat states that in terms of his prayer para 8 of the O.A. the respondents namely Department of Posts has sanctioned due payments in respect of House Building Advance loan applied by him. The learned counsel for the respondents has also given office memorandum dated 31-1-94 relating to the aforesaid Housing Building Loan.

R4/2

In view of the above sanction the learned counsel for the applicant submits that